

Non-Payment of Pension etc. to Principals/Deputy Education Officers in Delhi

6646. SHRI P.V.G. RAJU:
SHRI RAMAVATAR
SHASTRI:

Will the Minister of EDUCATION be pleased to state:

(a) whether many Principals/Deputy Education Officers of Education Department, who had retired during 1979 have not been paid so far any pension, gratuity, GPF, etc.;

(b) if so, whether Government propose to lay a statement indicating particulars of such officers and the grounds for non-payment of pension, gratuity, GPF, etc.;

(c) whether in some cases, even the salary for the period prior to the date of retirement has not been paid;

(d) if so, whether Government propose to lay a statement of all such cases indicating the grounds for non-payment of salary dues; and

(e) what action Government have taken or propose to take for the expeditious disposal of all pending cases of non-payment of salary/pension etc. to the retired personnel?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (d). According to information furnished by the Delhi Administration, there is only one such case of a Deputy Education Officer who retired on 31-8-1979. Before retirement she was on leave for long periods as indicated below:

(i) 21-1-78 to 17-5-78;

(ii) 21-5-78 to 15-9-78;

(iii) 1-11-78 to 31-8-79.

Leave for the two spells mentioned at (i) and (ii) above could not be sanctioned in the absence of a formal application from the officer concerned. Consequently, she could not also be

paid salary for the period. Her salary for the spell at (iii) above is being drawn and will be paid to her shortly.

Her pension/gratuity, G.P.F., etc., can be paid as soon as her leave case is settled.

(e) The concerned officers have been directed to take expeditious action along the lines indicated above.

Allocation of Imported Sugar

6647. SHRI P. M. SAYEED:
SHRI GHULAM RASOOL
KOCHACK:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it has been alleged that Centre had allocated 50,000 tonnes of imported sugar to bulk consumers at a subsidised rates of Rs. 560 a quintal;

(b) if so, whether this was contrary to the declared object of importing sugar;

(c) whether as per this decision, bulk consumers like soft drink manufacturers had made a profit of Rs. 10 crores;

(d) whether there was a proposal to release imported sugar in open market in order to bring down the prices; and

(e) whether this has resulted in rise in price of sugar?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) and (c). Do not arise in view of reply above.

(d) and (e). About 2 lakh tonnes of imported sugar is being received in the country in a phased manner. Two vessels one each at Bombay (13,000 tonnes) and Kandla (11,000 tonnes) have already completed the discharge in July 1980, while 2 vessels one each at Vizag (13650 tonnes) and Tuticorin (14,000 tonnes) have